IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.106
New IA (Plan)/20/ND/2024 in IB/783/ND/2022

IN THE MATTER OF:

Conquerent Control Systems Private Limited ... Applicant

Versus

Ansal Crown Infrabuild Private Limited ... Respondent

Under Section 9 of (IBC) , 2016

Order delivered on 13.05.2024

CORAM:
MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the SRA : Mr. Nipun Gautam, Adv.
For the creditor SWAMIH Investment Fund - Mr. Nikhil Mehndiratta, Adv.
For the RP : Mr. Rakesh Kumar, Ms. Preeti Kashyap, Mr. Ankit Sharma, Mr. Varun Pandit, Mr. Yash,

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA (Plan)/20/ND/2024

This is an application under Section 30(6), read with 31 & Section 60(5) of the Insolvency & Bankruptcy Code, 2016 read with Regulation 39 Of IBBI (Insolvency Resolution Process For Corporate Persons) Regulations, 2016 for approval of the resolution plan. Learned Counsel for the SRA, Learned Counsel for the Resolution Professional are present. Since, main matter is listed for hearing on 27.05.2024 let this matter be posted to 27.05.2024.

Sd/-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)

Mukesh